

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH**

Excise Appeal No. 88463 of 2014

(Arising out of Order-in-Original No. 14-18/AC/COMMR/Th-II/2014 dated 30.04.2014 passed by Commissioner of Central Excise, Thane-II).

Shri Bhagwati Lal Jain

Appellant

Director M/s. Life Systems (I) Pvt. Ltd.,
Bldg. No. A-II/14-17, Hi-Tech Indl. Complex,
Old Satpati Road, Palghar, Dist. Thane

Vs.

C.C.E., Thane-II

Respondent

3rd floor, Navprabhat Chambers,
Ranade Road, Dadar (W),
Mumbai 400 028.

Appearance:

None for the Appellant

Shri S.K. Hattangadi, Assistant Commissioner, Authorised
Representative for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. **A/86646/2021**

Date of Hearing: 06.08.2021

Date of Decision: 06.08.2021

PER: BENCH

When the matter was called for hearing today, the learned AR for the Revenue submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawn.

(Pronounced in the open court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)